G.S.R. 280- In exercise of the powers conferred by clause (a) of subsection (2) of section 414 of the Merchant Shipping Act, 1958 (44 of 1958) and in supersession of the Control of shipping (Forms of Licences) Rules, 1949 published with the Notification of the Government of India, Department of Commerce No. 8-M IV (1) 49 dated the 29th October 1949, the Central Government hereby makes the following rules, namely :-

1. Short title.- These rules may be called the Merchant Shipping (Forms of Licences) Rules, 1960.

2. Definitions._ In these rules,
   (a) “Act” means the Merchant Shipping Act, 1958 (44 of 1958);
   (b) “Form” means a form set out in the Schedule to these rules.

3. Forms of applications and licences.- Every application for a licence specified in column 1 of the below shall be made in the Form specified against it in column 2 of the said table and the licence, when granted, shall be in the Form specified in the corresponding entry in column 3 thereof.

<table>
<thead>
<tr>
<th>Nature of licence</th>
<th>Form of application</th>
<th>Form of licence</th>
</tr>
</thead>
<tbody>
<tr>
<td>Specified Voyage licence (sec. 406)</td>
<td>Form A</td>
<td>Form B</td>
</tr>
<tr>
<td>General licence or specified period licence (sec. 406)</td>
<td>Form C</td>
<td>Form D</td>
</tr>
<tr>
<td>Specified period licence (sec. 407)</td>
<td>Form E</td>
<td>Form F</td>
</tr>
<tr>
<td>-----------------------------------</td>
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</tr>
<tr>
<td>Specified voyage licence (sec. 407)</td>
<td>Form G</td>
<td>Form H</td>
</tr>
</tbody>
</table>
GOVERNMENT OF INDIA IN THE MINISTRY OF TRANSPORT & COMMUNICATIONS
(Department of Transport)
APPLICATION FOR SPECIFIED VOYAGE LICENCE
UNDER SECTION 406 OF THE MERCHANT SHIPPING ACT, 1958

Name of Applicant : .............................................................................................
Address of Applicant : ........................................................................................

To,
THE DIRECTOR GENERAL OF SHIPPING,
BOMBAY

Application is hereby made for a licence for the ship of which particulars are given below, to make a voyage in accordance with the details given. It is understood that the grant of a licence will be made without prejudice to any Navigation Order that may be made and will not exempt the ship from compliance with any other requirements of directions affecting the ship or her cargo, passengers, stores, bunkers, equipment, etc.,

Signature of Applicant : .........................

The signature must be that of the person having the management of the ship or a person duly authorised in that behalf by him.

Dated : ............................

PARTICULARS OF SHIP
Name and official number ......................... Port of Registry .................... Gross Tonnage .....................
Total Deadweight capacity (including bunkers) ......................... Total cubic capacity of refrigerated space, if any ..........................
### Commencement of Voyage:

<table>
<thead>
<tr>
<th>(a) Port of departure if in ballast</th>
<th>(b) Loading port or ports</th>
<th>(c) Destination (including options)</th>
<th>(d) Port of call en route</th>
<th>Expected Completion of Voyage</th>
</tr>
</thead>
<tbody>
<tr>
<td>Expected date of sailing, if ballast</td>
<td>Expected date of loading, or readiness to load</td>
<td></td>
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</tbody>
</table>

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<thead>
<tr>
<th>1</th>
<th>2</th>
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<th>4</th>
<th>5</th>
</tr>
</thead>
<tbody>
<tr>
<td>(a)</td>
<td>(a)</td>
<td>Estimated number and class of passengers form India</td>
<td></td>
<td></td>
</tr>
<tr>
<td>(b)</td>
<td>(b)</td>
<td>Description &amp; Estimated quantity</td>
<td></td>
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<tr>
<td>(c)</td>
<td>(c)</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>(d)</td>
<td>(d)</td>
<td></td>
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</tbody>
</table>

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**NOTES**

1. In the event of any alteration in the intended voyage, the form should be returned, together with a fresh application in duplicate.
2. The application should normally be made before the vessel commences loading.

---

**FORM B.**

(space reserved for official use only).

**LICENCE**

(Sec. 406 of the Merchant Shipping Act, 1958)

**LICENCE NUMBER .........................................................**

This licence is granted in accordance with the particulars set out in the above application, subject to the limitations and conditions stated below and on the understanding that all relevant Regulations, Rules and Orders have been, are being or will be complied with. This licence is issued for a single voyage from ................ to............... and shall remain valid from ................ to ................... or until revoked or modified earlier by the Director_General of Shipping. (Vide Section 408 of the Merchant Shipping Act, 1958.)
This licence is to be produced to the Collector of Customs in making application for clearance from the port in India at which the
voyage is commenced.
When this licence ceases to be valid, the shall without unreasonable delay, return it or cause it to be returned to the Director General of
Shipping Bombay, dated ..............................

DIRECTOR GENERAL OF SHIPPING

FORM C.

GOVERNMENT OF INDIA IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS
(dept. of Transport)
APPLICATION FOR GENERAL OR SPECIFIED PERIOD LICENCE
UNDER SECTION 406 OF THE MERCHANT SHIPPING ACT, 1958

Name of Applicant : ............................. ................................................................

Address of Applicant : .......................... ................................................................

To THE DIRECTOR GENERAL OF SHIPPING,
BOMBAY.

Application is hereby made for a general specified period licence for the ship of which particulars are given on the reverse, to ply in
the trade(s) mentioned in column 9 of the said particulars. It is understood that the grant of a licence will be made without prejudice to
any Navigation Order made or to be made and will not exempt the ship from compliance with any other lawful requirements or
directions affecting the ship or her cargo, passengers, stores, bunkers, equipment, etc. It is further understood that the owner(s) or time
chatterer(s) of the ship for which a licence is granted will on request forward to the Director General of Shipping such particulars as he
may require with respect to the rate of freight, the nature and quantity of cargo carried, the number of passengers embarked, all other
matters referred to in sec. 413 of the Merchant Shipping Act, 1958 and conditions of carriage for each voyage made or proposed to be
made by the ship under the licence.

The licence is required for a period of  ....................... months from ..............................
Signature of Applicant ...........................................................................

The Signature must be that of the person having the management of the ship or a person duly
authorised in that behalf by him.

Dated ..............................................

* To be filled in only when a licence for a specified period is applied for; otherwise this sentence to be scored out.
PARTICULARS OF SHIP

<table>
<thead>
<tr>
<th>Name of Vessel</th>
<th>(a) Owners Number</th>
<th>Official Number</th>
<th>Port of Registration</th>
<th>Gross Tonnage</th>
<th>Total bale cubic capacity</th>
<th>(a) Number of holds and deadweight capacity of each</th>
<th>Loaded draft</th>
<th>(a) Trade (b) Special trade (if any) in which ship will be wholly or partly engaged and (c) Specified period.</th>
</tr>
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<tbody>
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<th>6</th>
<th>7</th>
<th>8</th>
<th>9</th>
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<tbody>
<tr>
<td>(a)</td>
<td>(b)</td>
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<td>(a)</td>
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</table>

THIS FORM IS TO BE COMPLETED AND LODGED IN DUPLICATE(see Note below)

NOTE
If the application is granted the licence should be forwarded to the Master for retention on board the ship.

FORM D. (Space reserved for Official use only.)

LICENCE NUMBER .......................................................... LICENCE (Section406 of the Merchant Shipping Act, 1958.)

This Licence is granted in accordance with the particulars set out in the above application, subject to the limitations and conditions stated below and on the understanding that all relevant Regulations, Rules and Orders have been, are being, or will be complied with. This Licence is to be produced to the Collector of Customs in making application for clearance for each voyage from an Indian port, and reunions valid upto ......................or until revoked or modified earlier by the Director General of Shipping, vide section 408 of the Merchant Shipping Act, 1958.
Bombay, dated ...........................................

DIRECTOR GENERAL OF SHIPPING.
FORM E.

GOVERNMENT OF INDIA IN THE MINISTRY OF TRANSPORT & COMMUNICATIONS

(Department of Transport)

APPLICATION FOR SPECIFIED PERIOD LICENCE

UNDER SECTION 407 OF THE MERCHANT SHIPPING ACT, 1958

Name of Applicant ...........................................................................................................................................
Address of Applicant ...........................................................................................................................................

To
THE DIRECTOR GENERAL OF SHIPPING,
BOMBAY.

Application is hereby made for a Licence for a Specified period for the ship, particulars of which are given below to ply in the Coasting Trade of India as defined in clause (2) of Section 3 of the Merchant Shipping 1958. The licence is required for a period of ........................................................................... months from ...........................................

Signature of Applicant ..............................................................

The signature must be that of the person having the management of the ship or a person duly authorised in that behalf by him.

Date ...........................................
# PARTICULARS OF SHIP

- **Name of Vessel**
  - (a) Owners
  - (b) Time charterers (if any) stating duration of charter

- **Official Number**

- **Port of Registry**

- **Gross Tonnage**

- **Total bale cubic capacity**
  - (a) Number of holds and deadweight capacity of each
  - (b) Total deadweight capacity including bunkers.

- **Loaded draft**

<table>
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<th>6</th>
<th>7</th>
<th>8</th>
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<td>(a)</td>
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<td></td>
<td></td>
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<tr>
<td>(b)</td>
<td></td>
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</tr>
</tbody>
</table>

**NOTE**

If the Application is granted the licence should be forwarded to the Master for retention on board the ship.

**FORM F.**

(Space reserved for official use only)

**LICENCE (Sec 407 of the Merchant Shipping Act, 1958).**

This licence is granted in accordance with the particulars set out in the above application, subject to the limitations and conditions stated below.

(i) This Licence shall remain valid from .................to .................Or until revoked or modified earlier by the Director General of Shipping, vide Sec. 408 of the Merchant Shipping Act, 1958.

(2) When this Licence ceases to be valid, the licence shall, without unreasonable delay, return it or cause it to be returned to the Director General of Shipping.
(3) That all relevant regulations, rules and orders in respect of the ship and/or cargo/passengers have been, are being or will be complied with.
Bombay, dated .......................................................  

DIRECTOR GENERAL OF SHIPPING
FORM G.

GOVERNMENT OF INDIA IN THE MINISTRY OF TRANSPORT & COMMUNICATIONS

(Department of Transport)

APPLICATION FOR SPECIFIED VOYAGE LICENCE

UNDER SECTION 407 OF THE MERCHANT SHIPPING ACT, 1958

Name of Applicant ..................................................................................................................
Address of Applicant ............................................................................................................

To

THE DIRECTOR-GENERAL OF SHIPPING,

BOMBAY.

Application is hereby made for a Specified Voyage Licence for the ship, particulars of which are below to lift cargo/passengers as detailed overleaf in the Coasting Trade of India as defined in clause (2) of Section 3 of the Merchant Shipping Act, 1958.

Signature of Applicant ..................................................
The signature must be that of the person having the manage
net of the ship or a duly authorised in that behalf by
him.

Date ..................................................

PARTICULARS OF SHIP

<table>
<thead>
<tr>
<th>VESSEL</th>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>(a) Name</td>
<td>(a) Name and address of owner</td>
<td>(a) Voyage for which licence is required</td>
</tr>
<tr>
<td>(b) Port of Registry</td>
<td>(b) Time Chatterer (if any) stating duration</td>
<td>(b) Expected date of Loading or</td>
</tr>
<tr>
<td>(c) G. R. T.</td>
<td>of charter</td>
<td>Embarkation</td>
</tr>
<tr>
<td>(c) Voyage or Trip Charterer (if any)</td>
<td>(c) Expected date of completion of voyage</td>
<td></td>
</tr>
</tbody>
</table>

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<td>(b)</td>
<td>(b)</td>
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<tr>
<td>(c)</td>
<td>(c)</td>
<td>(c)</td>
</tr>
</tbody>
</table>
FORM H.
(L Space reserved for official use only).
LICENCE NUMBER ..............................................................

LICENCE
(Sec. 407 of the Merchant Shipping Act, 1958.)

This Licence is granted in accordance with the particulars set out in the above application, subject to the limitations and conditions stated below.

(1) This Licence is issued for a single voyage from ................................................................. to .................................................................
and shall remain valid from ................................................................. to ................................................................. or until revoked or modified earlier by the Director-General of Shipping, vide Section 408 of the Merchant Shipping Act, 1958.

(2) When this Licence ceases to be valid, the licensee shall, without unreasonable delay, return it or cause it to be returned to the Director-General of Shipping.

(3) That all relevant regulations, rules and orders in respect of the ship and/or cargo/passengers have been, are being or will be complied with.

Bombay, dated .................................................

DIRECTOR-GENERAL OF SHIPPING.

DETAILS OF CARGO/PAASSENGERS

<table>
<thead>
<tr>
<th>Port of Loding or Discharge</th>
<th>Particulars regarding Passengers</th>
<th>Cargo Particulars</th>
<th>Additional Particulars required in respect of Transhipment cargo</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>(a) Description</td>
<td>(b) Marking</td>
<td>(c) Quantity &amp; weight in D.W. Tons (a) Original port of shipmen (b) Name of original carrier with name and address of owners/charterers (c) Date on which cargo overlanded in Indian port Remarks</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>
THIS FORM IS TO BE COMPLETED AND LODGED IN DUPLICATE

NOTE
If the application is granted the licence should be forwarded to the Master for retention on board the ship.

GMGIPND-DME-172Trans.-173-60-150.

[ No. 30-M.L.(8)/59]

S.K. GHOSH, Deputy Secretary.